

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

**CP (IB) No. 39/7/HDB/ 2023
AND
IA (IBC) 1336/2023 in CP (IB) No. 39/7/HDB/ 2023
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Indian Renewable Energy Development
Agency Limited (IREDA)

...Financial Creditor

AND

M/s. Vamshi Rubber Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP (IB) No. 39/7/HDB/ 2023

Learned Counsel Mr Amir Bavani, for Financial Creditor present physically.
Learned Counsel Mr Kumaraswamy, for Corporate Debtor present physically.
Learned Counsel for the Financial Creditor has already made his part of
submissions whereas learned counsel for the Corporate Debtor reports not ready
stating that senior counsel is engaged and he is un available today.
Matter adjourned to 22.07.2024, on condition that if submissions of Corporate
Debtor are not made on the next hearing date, opportunity stands closed.

IA (IBC) 1336/2023

This application is **merged with the main company petition.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)